

F.No. Law-Jud/53/2021-10
Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs

Civil Secretariat, Srinagar
20th of September, 2021

Subject: Details of OIC-reg

Circular No: 10-JK(LD) of 2021
Dated:-20.09.2021

In terms of Government Order No. 1673- JK (LD) of 2021 dated 24.03.2021, all Administrative Department(s) have to appoint an Officer-In-Charge(OIC) litigation for every case instituted against the Government, who shall inter-alia be responsible for monitoring the litigation.

As such, in order to have effective monitoring of the litigation and adherence to the instructions issued in this behalf, it is enjoined upon all Law Officers posted in the departments to submit the details of proposed OIC litigation as and when recommended for appointment, in the format given below for the integration of data in Litigation Management System.

Case No.	Filing Year	Case type	Title of the case	OIC(proposed)	Designation	Mobile No(for SMS)	Email ID
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For compliance of all.

By Order


(Khursheed Ahmad Bhat)
Additional Secretary to Government

Copy for information and necessary action:-

1. Director Litigation , Jammu/Kashmir.
2. Pvt Secretary to Ld Advocate General, J&K.
3. Pvt Secretary to Secretary Law.
4. All Officers/Officials of Department of Law, Justice and PA.
5. Incharge Website.
6. Concerned file.
7. Circular register.